

- (v) The Homoeopathy Central Council (Inspectors and Visitors) Regulation, 1982 published in Notification No. 7-1/83-CCH in Gazette of India dated the 17th June, 1983.

[Placed in library. See No. LT-8283/84]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1982-83 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 1982-83.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in library. See No. LT-8284/84]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1982-83.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur for the year 1982-83 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Ayurveda, Jaipur, for the year 1982-83.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in library. See No. LT-8285/84]

**Prevention of Food Adulteration (Ninth Amendment) Rules, 1983**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : I beg to lay on the Table—A copy of the Prevention of Food Adulteration (Ninth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 848 (E) in Gazette of India

dated the 19th November, 1983 together with a corrigendum thereto published in Notification No. G.S.R. 113 in Gazette of India, dated the 4th February 1984, under sub-section (2) of section 23 of the Pre Prevention of Food Adulteration Act, 1954.

[Placed in library. See No. LT-8286/84]

12.14 hrs.

**MESSAGE FROM RAJYA SABHA**

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

'I am directed to inform Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd May, 1984, has adopted the following motion regarding appointment of members of the Rajya Sabha to the Joint Committee of the Houses on the Life Insurance Corporations Bill, 1983 :

"That this House concurs in the recommendations of the Lok Sabha that the Rajya Sabha do appoint two members of the Rajya Sabha to the Joint Committee of the Houses on the Life Insurance Corporations Bill, 1983, in the vacancies caused by the resignation of Shri Era Sezhiyan from the membership of the said Joint Committee and the retirement of Shri B. Ibrahim from the Rajya Sabha and resolves that Dr. Shanti G. Patel and Shri Rameshwar Thakur, Members of the Rajya Sabha, be nominated to the said Joint Committee to fill the vacancies."

12.15 hrs.

MR. DEPUTY SPEAKER *in the Chair.*

**MATTERS UNDER RULE 377**

- (i) Need to ensure punctuality and daily running of Neelachal Express

SHRI ARJUN SETHI (Bhadrak) : The 175 UP/176 DN Neelachal Express, a pair of fast tri-weekly train which run between New Delhi and Puri in Orissa State connect in between, Bhubaneshwar which is the capital of the State. Although it was originally envisaged to be a super fast train, the Railway Administration reduced it to a mere fast train. It takes about 36 hours to cover the distance of 3900 KMs between Puri and

New Delhi if it keeps to the scheduled timings. But it has recently become a rare phenomenon and passengers travelling by this particular trains consider themselves fortunate if the train runs on time; rather it is running late normally by three to five hours, a common happening in recent month.

The arrival and departure timings of the train at New Delhi station is not only inconvenient for the railway users but if the train runs late and reaches New Delhi after 10 P.M. it becomes equally difficult to get a conveyance for their destinations, besides being harassed by the taxi wallahs or scooter wallahs. The services provided earlier for the travelling passengers have also progressively deteriorated.

Keeping the needs of the railway users in general and the interests of the Orissa State in particular, I urge upon the Minister of Railways to help improve its punctuality, besides making it a daily train and skipping over the Allahabad-Banaras Section which is responsible for all such inconveniences from its route. Simultaneously, in order to meet the growing demands of the people there must be a stoppage at Bhadoak Railway Station in Orissa.

- (ii) Need to develop the village Amon, Tehsil Budhuri in Vidisha Parliamentary constituency as a model village and to extend IRDP, NREP and RLEGP schemes to the village.

श्री प्रताप भानु शर्मा (विदिशा) : उपाध्यक्ष महोदय, विदिशा संसदीय क्षेत्र के अन्तर्गत सुघनी तहसील के गांव आमोन में विगत 18 अप्रैल को भीषण अग्निकाण्ड हुआ था जिसके कारण ग्रामवासियों को एक करोड़ 50 लाख रुपए में अधिक की आर्थिक क्षति हुई है। लगभग 120 कच्चे एवं पक्के मकान तथा 95 परसेन्ट कृषि उत्पादन जल कर नष्ट हो गए हैं और आज यह गांव बीरान सा लगता है।

सरकार ने ग्रामवासियों की सहायतायें तत्काल राहत कार्य तो प्रारम्भ कर दिए हैं परन्तु प्राकृतिक प्रकोप से ध्वस्त हुए इस ग्राम की स्थिति देखते हुए इसे एक आदर्श ग्राम के

रूप में विकसित करना आवश्यक है। अतः केंद्र सरकार से मेरा अनुरोध है कि आवास एवं निर्माण मन्त्रालय की ओर से आमोन ग्राम के लिए ग्रामीण आवासीय तथा पेयजल योजनाओं को विशेष रूप से स्वीकृत किया जाना चाहिए। इसी प्रकार ग्रामीण विकास मन्त्रालय द्वारा भी आई आर डी पी, एन आर ई पी तथा आर एल ई जी पी योजनाओं को उक्त गांव के लिए विशेष रूप से लागू करने के निर्देश दिए जाने चाहिए।

- (iii) Need for early implementation of Kuriakutty-Karappara multi-purpose projects in Kerala

SHRI V. S. VIJAYARAGHAVAN (Palghat)\*\*: The Kuriakutty-Karappara multi-purpose project was formulated two decades ago. The total outlay of this project was Rs 48 crores. This project today is under the shadow of uncertainty.

The Forest Department of Kerala was of the opinion that if this project was implemented, 200 acres of forest land would be inundated. But now the experts say that if certain changes are being made in this project with more emphasis on irrigation, the danger of the forest land being inundated will not be there. Recently a team sent by the Central Irrigation Department had visited this area and conducted a survey, Under the scheme prepared and submitted by the Kerala Government in 1965, about 48,000 acres of drought affected areas in Chittur Taluk including Kozhinjampara, Erthempathy and Vadakasapathy Panchayats in Palghat district could be irrigated. If this project is implemented not even an inch of land will come under water.

Therefore, I request the Government to take immediate steps to implement this project with the emphasis on irrigation and thus provide irrigation facilities to the drought-affected areas of Malabar.

- (iv) Need for proper utilisation of land of Forbesgang Airport (Purnea), Bihar

श्री इमर लाल बैठा (अररिया) : उपाध्यक्ष महोदय, फारबिसगंज (पूर्णिया) बिहार में एक

\*\*Original speech was delivered in Malayalam.